

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL - Nomination of two (02) Newly Appointed District and Sessions Judges to participate in Academic Programme No.P-1432 "**National Seminar on Judicial Skills**" scheduled to be held on 11.01.2025 and 12.01.2025 at National Judicial Academy, Bhopal - **Relief Arrangements - ORDERS - ISSUED.**

- READ:**
1. NJA/Dir/Ac.Prg./2024-25/, e-mail from the Director, National Judicial Academy, Bhopal, dated 23.08.2024.
 2. High Court's letter in Roc.No.1485/SO/2024, dated 02.01.2025.

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ORDER ROC.NO. 32/2025 - B.SPL., DATED: 06.01.2025

The High Court is pleased to pass the following order:

The following two (02) Newly Appointed District and Sessions Judges mentioned in Column No.2, vide High Court's letter 2nd read above are nominated to participate in Academic Programme No.P-1432 "**National Seminar on Judicial Skills**" scheduled to be held on 11.01.2025 and 12.01.2025 at National Judicial Academy, Bhopal.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SRI G.UDAY KUMAR, XXIV Additional Chief Judge, City Civil Court, Hyderabad.	XXV Additional Chief Judge, City Civil Court, Hyderabad.
2.	SRI MANDA VENKATESWARA RAO, XXVI Additional Chief Judge, City Civil Court, Hyderabad.	IX Additional Chief Judge, City Civil Court, Hyderabad.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said Academic Programme.

In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said Academic Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

